

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 433/TT/2014

Date: 16.11.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:-(i) Truing up Transmission tariff for 2009-14 tariff block (ii) Transmission tariff for 2014-19 tariff block for **2<sup>nd</sup> 400 kV D/C Kahalgaon – Bihar Sharif Transmission Line in Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015:-

- a) It is mentioned in the petition that an additional capitalization of ₹172.52 lakh is estimated on account of balance expenditure towards Bihar Entry Tax. An appeal in the matter is pending before the Hon'ble Supreme Court as on date of filing of the Petition. In this regard, provide current status of the appeal.
- b) Notional equity has been considered to the extent of 30% of the add cap of ₹ 64.24lakh for FY 2009-10. In this regard, submit an undertaking under affidavit that actual equity infused is not less than 30% for the given transmission asset.
- c) Submitted that the consolidated region wise (Eastern Region) balance sheet and P&L account for FY 2014-15 as stated in the checklist of the petition.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(V. Sreenivas)

Deputy Chief (Legal)